GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA UNSTARRED QUESTION NO. 1965 TO BE ANSWERED ON 08.08.2024

Wildlife conservation

1965. SHRI MADAN RATHORE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that Government is resolute about wildlife conservation, including endangered wildlife species; and
- (b) if so, the details of those wild animals and the kind of legal provisions which have been made for their protection?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI KIRTI VARDHAN SINGH)

(a) and (b) The Wild Life (Protection) Act, 1972 has been enacted for conservation, protection and management of wildlife with a view to ensure ecological and environmental security of the country. Endangered animal species have been listed in Schedules I and II of the Act which provides protection to them against hunting. The Act has stringent provisions for any violation and also prescribes measures for their management.

OIH